



# The Orissa Gazette

PUBLISHED BY AUTHORITY.

No. 10. CUTTACK, FRIDAY, MARCH 12, 1937.

 *Separate paging is given to this Part, in order that it may be filed as a separate compilation.*

## PART IV.

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps.

### HOME, REVENUE AND FINANCE DEPARTMENTS.

#### NOTIFICATION.

*The 5th March 1937.*

**No. 582-C.**—The following notification by the Government of the United Provinces is republished for general information.

By order of the Governor,  
A. F. W. DIXON,

*Add. Secretary to Government.*

### POLICE DEPARTMENT.

#### MISCELLANEOUS.

*Lucknow, February 23, 1937.*

**No. U-73-P/VII—1034.**—In exercise of the power conferred by section 19 of the Indian Press (Emergency Powers) Act, 1931 (Act XXIII of 1931), the Governor in Council hereby declares to be forfeited to His Majesty every copy of a leaflet in Hindi entitled "Swatantrata se" written by Sri Pandit Chhail Behari Dikshit "Kantak" and printed by Pandit Manno Lal Sharma (Shil) at the Tarun Press, Nayaganj, Cawnpore,

inasmuch as it contains matter of the nature described in sub-section (1) (a) and (d) of section 4 of the aforesaid Act.

By order of the Governor in Council,  
C. W. GWYNNE,

*Chief Secy. to Govt., United Provinces.*

### LAW AND COMMERCE DEPARTMENT.

#### NOTIFICATIONS.

*The 3rd March 1937.*

**No. 1458—1M-1-Com.**—The following notification, issued by the Government of India in the Department of Industries and Labour, is republished for general information.

By order of the Governor,  
C. GOVINDAN NAIR,  
*Secretary to Government.*

*New Delhi, the 17th February 1937.*

**No. M-1055.**—In exercise of the powers conferred by section 29 of the Indian Mines

Act, 1923 (IV of 1923), the Governor General in Council is pleased to make the following regulation which has been previously published as required by sub-section (1) of section 31 of the said Act, namely:—

The regulations published with the notification of the Government of India in the Department of Industries and Labour, no. M-1055, dated the 7th March 1929, shall, with effect from the 1st July 1937, be superseded by the regulations published with the notification of the Government of India in the Department of Industries and Labour, no. M-1055, dated the 1st February 1937.

A. G. CLOW,

*Secy. to the Govt. of India.*

*The 10th March 1937.*

**1649-Com.**—The following notification, issued by the Government of India in the

Department of Commerce, is republished for general information.

By order of the Governor,

C. G. NAIR,

*Secretary to Government.*

TREATIES (I. E. R.).

*New Delhi, the 13th February 1937.*

No. 303 (25)-Tr. (I. E. R.).—In pursuance of section 13 of the Indian Rubber Control Act, 1934 (XXVIII of 1934), the Governor General in Council is pleased to declare that the permissible maximum net exports of dry rubber from British India, excluding Burma for the first and second quarters of 1937 shall be 2,344 tons and 2,500 tons, respectively, and, that the permissible maximum net exports of dry rubber from Burma for the same periods shall be 1,687 tons and 1,800 tons, respectively.

H. DOW,

*Offg. Secy. to the Govt. of India.*